

12.11 hrs.

SIXTH SCHEDULE TO THE CONSTITUTION (AMENDMENT) BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): Sir, I beg to move for leave to introduce a Bill further to amend the Sixth Schedule to the Constitution of India in its application to the States of Tripura and Mizoram.

SHRI P.K. THUNGO (Arunachal West): Can I make a submission, Sir.

MR. SPEAKER: No. You did not give me a notice.

SHRI P.K. THUNGO: In this Bill, Assam should also have been included because there is a lot of agitation going on there in Tribal Areas.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Sixth Schedule to the Constitution of India in its application to the States of Tripura and Mizoram."

The motion was adopted

SHRI SANTOSH MOHAN DEV: Sir, I introduce the Bill.

SHRI P.K. THUNGO: I would like to have an assurance from the hon. Minister. A lot of agitation is going on in Assam, in the tribal areas.

MR. SPEAKER: I do not know.

(Interruptions)

MR. SPEAKER: Now, matters under Rule 377. Shri Basavarai.

12.13 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[English]

- (i) **Need to acquire the house in Afghanistan where Netaji Subhash Chandra Bose stayed after escaping from British internment**

SHRI JAGANNATH PATTANIK (Kalahandi): Netaji Subhash Chandra Bose, when he escaped from British internment and went to Kabul on his way to Germany, stayed for 40 days in a house, before he crossed over to the Soviet Union and then to Germany. The British Government was searching for him and even raided that house, but with the help of the local people, he was able to escape. In this respect this house is a historic place in the history of our freedom movement.

This house is now in a dilapidated condition and may collapse any day. It is the duty of our Government to acquire that house and after suitable repairs, convert it into a museum. The present owner of the house is ready to give it. Considering our good relations with the Afghan Government, there will be no difficulty in this matter. I, therefore, urge upon the Government to move in the matter and acquire the house.

[Translation]

- (ii) **Need to enact a law to safeguard the interests of Agricultural Labourers**

SHRI MADAN PANDEY (Gorakhpur): Mr. Deputy Speaker, Sir, Labour is a concurrent subject. Most of the laws relating to industrial workers are formulated by the Parliament and these are implemented by the State Governments, but the question of formulating a Central law for the agricultural labourers has been hanging in the fire for the last 13 years. In the second meeting of